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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 668/2019 and I.A. 5872/2020, 5873/2020**

FRANKFINN ENTERTAINMENT COMPANY PVT.
LTD. Plaintiff

Through: Mr. Kapil Midha, Ms. Samiksha
Gupta, Advs. (M: 9318887589)

versus

ARRI PRODUCTION HOUSE & ORS. Defendants

Through: Mr. Sumit Kalra, Adv. for D-3. (M:
9873353654)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **03.08.2023**

1. This hearing has been done through hybrid mode.

I.A.5873/2020 (for exemption)

2. Allowed, subject to all just exceptions. Application is disposed of.

CS(COMM) 668/2019 & I.A.5872/2020 (u/O XXXIX Rule 2A CPC)

3. List before the Joint Registrar on 11th October, 2023 for admission/denial of the documents.

4. List before the Court on 9th January, 2024 for case management hearing.

PRATHIBA M. SINGH, J.

AUGUST 3, 2023/dk